COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA No. 451 of 2018 in DFR No. 241 of 2018

Dated: 9th May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Power Grid Corporation of India Limited ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Ms. Swapna Seshadri

Ms. Rhea Luthra

Counsel for the Respondent(s) : Mr. Saurabh Mishra

Mr. Ankit Lal for R-5

ORDER

The learned counsel, Mr. Saurabh Mishra accepts notice on behalf of the fifth Respondent. He prays for two weeks time to file his reply to the IA No. 451 of 2018.

Submission made by the learned counsel appearing for the fifth Respondent, as stated above, is placed on record.

The learned counsel appearing for the fifth Respondent is permitted to file his reply to the IA No. 451 of 2018 by 23.05.2018 after duly serving copy on the other side.

List this matter on <u>25.05.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

tpd/vt